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MCRC-45049-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 1st OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 45100 of 2025

SHIVRAJ

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Kaushal Sharma -Advocate for the applicant.

Shri Harish Sharma Govt. Advocate for respondent/State.
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WITH

MISC. CRIMINAL CASE No. 42584 of 2025

RAMVEER KUSHWAH

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Neeraj Kumar Dhamaniya-Advocate for the applicant.

Shri Harish Sharma Govt. Advocate for the respondent/State.
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MISC. CRIMINAL CASE No. 45049 of 2025

BAL VEER SINGH GURJAR

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Navnidhi Pahariya-Advocate for the applicant.

Shri Harish Sharma GA for the respondent/State.
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ORDER

All the said bail applications are being decided by this order as they



have arisen out of same Crime Number.

2. This **first** bail application under Section 483 of BNSS for grant of bail has been filed on behalf of the applicant Shivraj who has been arrested on 10.06.2025, applicant Ramveer Kushwaha who has been arrested on 6.7.2025 and applicant Balveer Singh has been arrested on 1.9.2025, relating to Crime No.310/2025 registered at Police Station – Kotwali District Morena for the offence punishable under Sections 318 (4), 319 (2), 338, 336 (2), 340 (2), 111, 336 (3) 61 (2) of BNS and under Section 3, 4 of Examination Act and under Sections 43, 66, 66 (C), 66 (D) of Information Technology Act. In case of applicant Balveer Singh Gurjar, it is argued that he was arrested in some other case on 25.7.2025 and is formally arrested in this case on 01.09.2025.

2. Counsel for applicants have contended that applicant Shivraj and Ramveer are alleged to be middlemen while the applicant Balveer Singh is alleged to be racketeer in connection with Police Constable Recruitment Test, conducted in the year 2023. It was alleged that one candidate Radhacharan has changed his biometrics in Adharcard just prior to examination so as to enable his solver to sit in examination and after passing written examination, he again changed the biometrics so that he could be appear in physical test. It is argued that the said Ramcharan has already been granted benefit of bail by this Court. There is nothing to connect the applicant Shivraj and Ramveer Kushwaha with the allegation of being middle man except of having some telephonic calls with Radhacharan, in as



much as applicant Shivraj had spoken to said person on 10 occasions while applicant Ramveer had spoken to said person on 37 occasions. Applicants Ramveer and Shivraj had spoken between themselves as many as 672 times. It is contended that no money trail has been detected to connect the present applicants.

3. So far as applicant Balveer Singh Gurjar is concerned, it is directed that he has been roped only on the basis of memorandum of applicant Shivraj and no other material is available against the applicants except memorandum of co-accused Shivraj.

4. It is contended that investigation so far as it relates to applicant Shivraj and Balveer, has been completed. So far as applicant Balveer Singh is concerned, though challan is not filed, but he is government servant, there is no likelihood of he absconding.

5. *Per Contra*, learned counsel for the State vehemently opposed the bail application on the ground of antecedents alleging similar activities in relation to some other candidates for the same Police Constable Recruitment Examination of the year 2023, so also the telephonic conversation between Radhacharan and applicants Shivraj and Ramveer and also other materials as available in the case diary.

6. Looking to the facts and circumstances of the case, but without commenting on the merits of the case, this Court is inclined to grant bail to the applicants. It is hereby directed that the applicants shall be released on



bail on their furnishing personal bond of Rs.1,00,000/- (Rupees One Lac only) each with one solvent surety of the like amount to the satisfaction of the trial Court concerned.

7. This order shall remain operative subject to compliance of following conditions by the applicants:-

a. The applicant will comply with all the terms and conditions of the bond executed by them;

b. The applicants will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be.

c . The applicants will cooperate in the trial and he shall not commit an offence similar to the offence of which they are accused;

d. The applicants will not seek unnecessary adjournments during the trial;

e. The applicants will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;



f. The applicants shall not involve themselves in any criminal activity in future otherwise, benefit of bail shall immediately be withdrawn.

g. In case of bail jump, this order shall become ineffective.

8. Applications stand allowed and disposed of.

9. A copy of this order be sent to the trial Court concerned for compliance and information.

(VIVEK JAIN)
JUDGE

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